

(1)

FIR No.526/15  
PS: Hari Nagar  
State Vs. Ravi @ Rattan @ Ratal  
U/s 302/148/149/34 IPC

11.08.2020

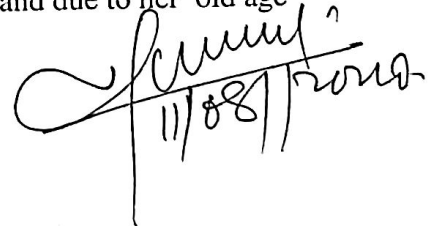
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Devender Kumar, Ld. Counsel for the applicant/accused  
through VC.

This application U/S 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of interim bail, is listed today for consideration.

Reply regarding medical status of mother of the  
applicant/accused has been received on behalf of SHO P.S. Hari Nagar.

Ld. Counsel for the applicant/accused submits that the  
present application has been filed on behalf of the applicant/accused for  
grant of interim bail on the medical ground of mother of the  
applicant/accused.

As per reply/verification report as filed by SHO, P.S. Hari  
Nagar, it is mentioned that during the course of inquiry it was revealed that  
Kaka Kaur, mother of the applicant/accused is residing in her own jhuggi  
and her son Mantu is residing at the first floor of the same jhuggi and other  
son namely Baldev and one daughter namely Poonam are also residing  
with their family members in the same gali where the mother of the  
applicant/accused is residing. Further, it is mentioned that Kaka Kaur,  
mother of applicant/accused is aged about 61 years and due to her old age

  
11/08/2020

(2)

she is suffering from some ailments since years, however, the medical treatment paper dated 14.04.2020 was produced by her. Further, it is reported that the applicant/accused has criminal antecedents and he is involved in 07 cases including the cases of theft, robbery and murder.

Ld. Addl. PP for the State has strongly opposed interim bail application of applicant/accused.

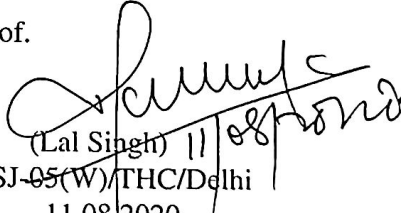
I have considered the above submissions and perused the reply.

As per report it is apparently clear that mother of the applicant/accused is suffering from old age related ailments and moreover, her one son who is residing in the same jhuggi and further her one son and one daughter are also residing in the same gali and they can take care of her (mother of the applicant/accused).

As such there are other family members of the applicant/accused, who can take care of mother of the applicant/accused.

Therefore, in view of the above facts and also considering the involvement of applicant/accused in other cases, no ground for interim bail to the applicant/accused is made out at this stage. As such the present application is dismissed accordingly.

Application is accordingly disposed of.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

FIR No.827/14  
PS: Mianwali Nagar  
State Vs. Shiva Kumar  
U/s 328/384/364A/120B/34 IPC

11.08.2020

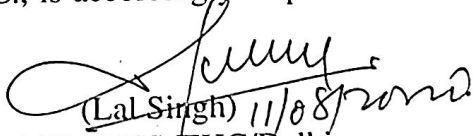
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Deepak Sharma Ld. Counsel for the applicant/  
accused through VC.

This application U/S 439 Cr.P.C., has been filed on behalf of applicant/accused for extension of interim bail.

At the very outset, Ld. Counsel for the applicant/accused submits that he has filed the application for extension of interim bail in the filing section through email on 04.08.2020 and inadvertently again he has filed application on 05.08.2020. He further submits that on 10.08.2020 one of said application has been disposed of and now he he wants to withdraw the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

The application u/s 439 Cr.P.C., is accordingly disposed of.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

FIR No.484/15  
PS: Mundka  
State Vs. Dushyant Lakra & Ors.  
U/s 302/394/397/120B/34 IPC & Sec. 25/27 Arms Act

11.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Ravin Rao, Ld. Counsel for the applicant/accused  
through VC.

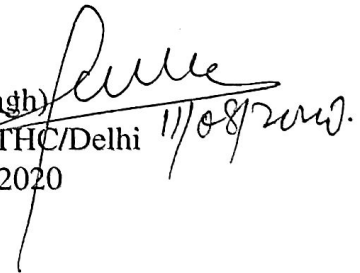
This application U/S 439 Cr.P.C., for grant of regular bail has been filed on behalf of applicant/accused Sanjit @ Sanju.

At the very outset, Ld. Counsel for the applicant/accused submits that inadvertently two applications have been filed through email in the filing section for grant of regular bail on behalf of applicant/accused. He further submits that the one application filed on behalf of the applicant/accused was already taken up yesterday i.e. 10.08.2020 and same is now fixed for 20.08.2020. He further submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances and submissions of Ld. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

This application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
11.08.2020



11/08/2020

(1)

FIR No.539/16  
PS: Rajouri Garden  
State Vs. Amit @ Khaddar  
U/s 302/34 IPC

11.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Girik Tolani, Ld. Proxy counsel for Counsel for the  
applicant/ accused through VC.

This application U/S 439 Cr.P.C., as filed on behalf of  
applicant/accused for grant of interim bail, is listed today for  
consideration.

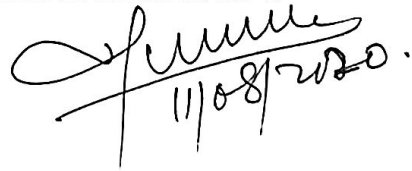
The conduct report of the applicant/accused is received  
from Superintendent Central Jail No.4, Tihar, however, the report is  
not specific.

It is mentioned in the report that the applicant/accused  
was punished with stoppage of meeting with family members for 15  
days, for quarreling with fellow inmate in jail on 06.05.2017 and  
thereafter, presently he is maintaining good behaviour.

Reply has also been received on behalf of SI Sanjit  
Singh, P.S. Rajouri Garden, however, alongwith reply previous  
involvement report of applicant/accused has not been filed.

The present application has been filed in terms of HPC

Page 1 of 2

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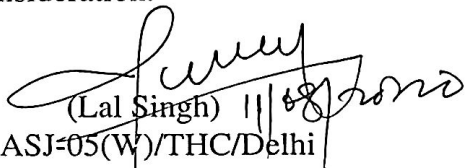
guidelines dated 18.05.2020.

Therefore, in view of the above, issue fresh notice to Superintendent Central Jail No.4, Tihar, to give specific report regarding conduct of the applicant/accused, returnable for 17.08.2020.

Issue fresh notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 17.08.2020.

Copy of this order be sent to concerned jail superintendent.

Put up on 17.08.2020 for for consideration.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

FIR No.162/15  
PS: Ranhola  
State Vs. Rakesh Kumar  
U/s 302/307/34 IPC

11.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Sumit, Ld. Proxy Counsel for counsel for the  
applicant/accused through VC.

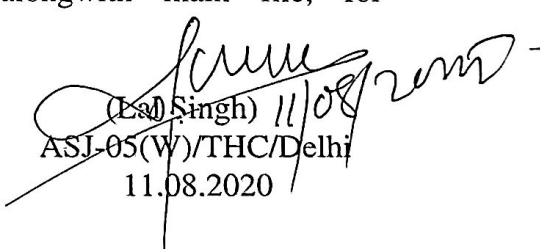
This application U/S 439 Cr.P.C., has been filed on  
behalf of applicant/accused for grant of bail.

Ld. Proxy counsel for applicant/accused submits that  
today main counsel is not available and seeks adjournment. He  
further submits that this application is for grant of regular bail to the  
applicant/accused.

Reply to the above application has not been received as  
yet.

Issue notice to IO/SHO concerned to file reply to the  
above application as well as to file report regarding previous  
involvement of applicant/accused, returnable for 19.08.2020.

Put up on <sup>19-08-2020</sup> 20.08.2020 <sup>19/08/20</sup> alongwith main file, for  
consideration. <sub>SM</sub>

  
(Ld) Singh 11/08  
ASJ-05(W)/THC/Delhi  
11.08.2020

FIR No.01/15  
PS: Nihal Vihar  
State Vs. Sanjay Kumar & Ors.  
U/s 302 IPC & Sec. 25/27 Arms Act

11.08.2020

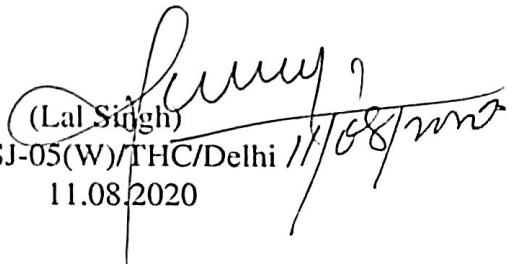
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Arpit Bhalla, Ld. Counsel for the applicant/accused  
through VC.

This application as filed on behalf of applicant/accused  
Rahul Bhardwaj for cancellation of NBW, is listed today for  
consideration.

Today, undersigned is hearing the matters from residence  
and main file of the present case is not available.

Therefore, matter is adjourned for 18.08.2020.

Put up on 18.08.2020 alongwith main for for  
consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi 11/08/2020  
11.08.2020



FIR No.446/18  
PS: Punjabi Bagh  
State Vs. Ashwani @ Ashu & Ors.  
U/s 392/394/395//397/411/34 IPC

11.08.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Jai Singh Yadav, Ld. Counsel for the applicant/  
accused through VC.

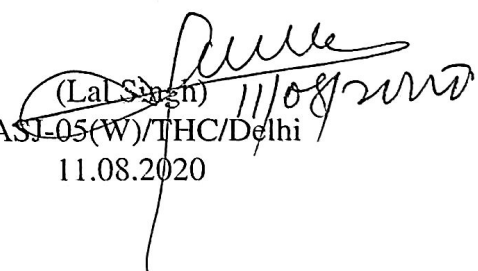
This application U/S 439 Cr.P.C., as filed on behalf of applicant/accused Sahil @ Chintu for grant of bail, is listed today for consideration.

Heard for some time.

At this stage, Ld. Counsel for the applicant/accused submits that the present application may be kept pending for date fixed. He further submits that main matter is listed for 07.10.2020 for P.E.

Therefore, in view of the above facts & circumstances and at the request of Ld. Counsel for the applicant/accused, present bail application be also fixed for 07.10.2020.

Put up on 07.10.2020 for consideration on above application.

  
(Lal Singh)  
ASL-05(W)/THC/Delhi  
11.08.2020

CA No.347/19  
Harpal Singh Vs. The State

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

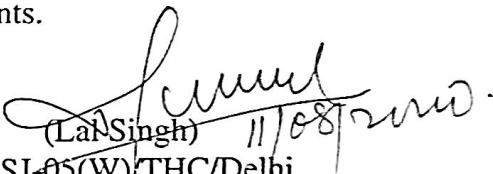
Present : None for the appellant.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent through VC.

Matter is at the stage of arguments on appeal.

Reader of this court has reported that he has contacted to Sh. Bhupender Singh, Ld. Counsel for the appellant through phone for joining VC for arguments in this matter, however, counsel for the appellant informed him that he is unable to join VC as he does not know how to join VC.

Therefore, in view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for arguments.

  
(Ld. Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

SC No.325/19  
FIR No.631/18  
PS: Tilak Nagar  
State Vs. Gurmeet @ Tinku

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.

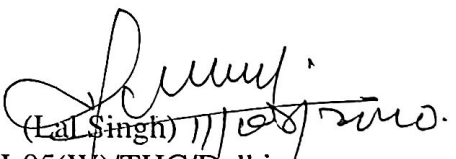
Matter is at the stage of P.E.

Perusal of the file shows that in this case the accused is on bail.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for P.E.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

SC No.667/18  
FIR No. 195/18  
PS: Paschim Vihar West  
State Vs. Santosh Kumar & Ors.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for P.E.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

SC No.411/17  
FIR No.100/17  
PS: Tilak Nagar  
State Vs. Amit @ Lamba & Ors.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for P.E.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

Case No.56850/16  
FIR No.1573/15  
PS: Tilak Nagar  
State Vs. Gurpreet @ Kartar Singh & Ors.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

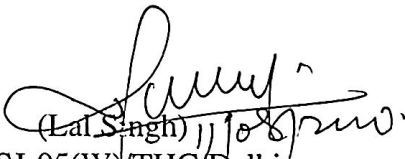
Present : Sh. M.A. Khan, Ld. Adl. PP for the State through VC.  
None for the accused.

Matter is at the stage of P.E.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for P.E.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

Case No.56345/16  
FIR No. 52/15  
PS: Punjabi Bagh  
State Vs. Anurag Jain

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused.  
Sh. Sunil Geol and Sh. Hari Om Gupta, Ld. Counsels for the complainant.


Matter is at the stage of P.E.

Perusal of the file shows that in this case the accused was in JC before the Lockdown.

Vide order No.26/DHC/2020 dated 30.07.2020, Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for P.E.

  
(Lal Singh) 11/08/2020  
ASL-03(W)/THC/Delhi  
11.08.2020

SC No.370/2018  
FIR No.64/17  
PS: Ranjit Nagar  
State Vs. Mukesh @ Matka & Ors.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

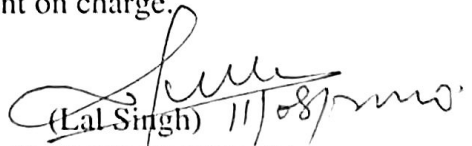
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of argument on charge

Perusal of the file shows that in this case the all the five accused persons were on bail. However, today none appeared through VC.

In view of the present pandemic situation no adverse order is passed against the accused persons for non appearance through VC for today.

Put up on 09.10.2020 for argument on charge.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020



Case No.58252/16  
FIR No. 255/16  
PS: Mundka  
State Vs. Om Prakash & Ors.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

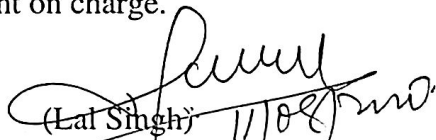
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.

Matter is at the stage of argument on charge.

Perusal of the file shows that in this case all the six accused persons are on bail. However, none has appeared today through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non appearance for today through VC and accordingly matter is adjourned for 09.10.2020.

Put up on 09.10.2020 for argument on charge.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/IHC/Delhi  
11.08.2020

CA No.124/18

Raj Kumar Vs. Harjit Singh Batra & Anr.

11.08.2020

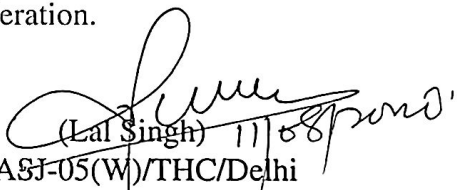
This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for appellant.  
None for respondent no.1.  
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent  
no.2 through VC

Perusal of the file shows that before lockdown on 05.03.2020 the TCR was not received.

The TCR be requisitioned for next date of hearing i.e. 09.10.2020.

Put up on 09.10.2020 for consideration.

  
(Lal Singh) 11/08/2020  
A&J-05(W)/THC/Delhi  
11.08.2020

CA No.17/18  
M/S VSB Trading Pvt. Ltd. & another Vs. Iqbal Singh

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

Present : None for the appellants.  
None for the respondent.

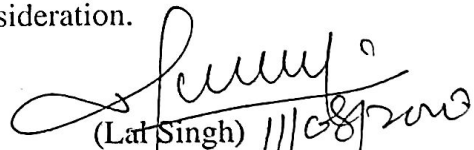
In this case, the matter was settled in Mediation on 11.02.2019.

On 11.02.2019, Ld. Counsel for the appellants submitted that the appellants have already paid the entire settlement amount to the respondent in terms of mediation settlement dated 11.02.2019.

In view of the above, matter is adjourned for 09.09.2020.

Issue notice to the parties for 09.09.2020 to appear through VC.

Put up on 09.09.2020 for consideration.

  
(Lat Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020

Case No.57168/16  
FIR No.129/14  
PS: Anand Parbat  
State Vs. Pardeep & Anr.

11.08.2020

This matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 of the Hon'ble High Court of Delhi.

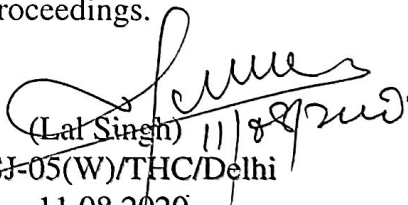
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused Rishi.  
None for the accused Pardeep @ Baboo.

Perusal of the file shows that before lockdown i.e. on 17.02.2020, the accused Rishi was produced from JC, however, accused Pardeep @ Baboo was absent on 17.02.2020.

Further, perusal of order dated 17.02.2020 shows that fresh process u/s 82 Cr.P.C., was issued against accused Pardeep @ Baboo for 16.04.2020.

Issue notice to IO/SHO concerned to file the status of process u/s 82 Cr.P.C., issued against accused Pardeep @ Baboo, returnable for 09.10.2020.

Put up on 09.10.2020 for further proceedings.

  
(Lal Singh) 11/08/2020  
ASJ-05(W)/THC/Delhi  
11.08.2020